

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE TWENTY THIRD DAY OF JULY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN**

CONTEMPT CASE NO: 3257 OF 2026

Contempt Case under Sections 10 to 12 of Contempt of Courts Act 1971 to punish the respondent herein for the willful and deliberate disobedience of the order dated 27-11-2025 passed in W.P.No.3391 of 2017.

Between:

1. N. Nagaraju, S/o Sri N. Rama Rao, Aged 70 years, General Manager (Retd.) R/o D.No.7-69/2, Velampeta, Ganapuvaram - 534 198, West Godavari District. (Petitioner No.6 in W.P)
2. M. Narsimha Chary, S/o Sri M. Samba Murthy, Aged 70 years, Asst. Stores Officer (Retd.), R/o D.No.5-12-97, Srinivasa Colony, Rahamath Nagar, Nalgonda - 508 001. (Petitioner No.3 in W.P)
3. B. Aravindu, S/o Sri Keshavulu, Aged 71 years, Asst. Stores Officer (Retd.) R/o D.No.11-23-720, L.B. Nagar, Warangal - 506 002. (Petitioner No.4 in W.P)
4. S. Kulinda Reddy, S/o Sri Sangi Reddy, Aged 71 years, Stores Officer (Retd.) R/o D.No.5-154/1, Opp. Fish Market, Kallur, Khammam District - 507 209. (Petitioner No.5 in W.P)
5. M. Someswara Rao, S/o Sri M. Naganna, Aged 70 years, Accounts Officer (Retd.), R/o 14-527, Simhadrinagar, RRV Puram (PO), Simhachalam Road, Visakhapatnam - 540 029 (Petitioner No.7 in W.P)
6. K. China Abbulu, S/o Late Talupulu, Aged 73 years, Asst. Stores Officer (Retd.), R/o D.No.39-33-15/52, Flat No. 507, Padmavati Residence, Madhavadara vuda layout, Visakhapatnam - 530 018. (Petitioner No.10 in W.P)
7. G. Papa Rao, S/o Late Lokanatham, Aged 70 years, Assistant Manager (Retd.) R/o 2-105, Kothapalem Gopalapatnam Post, Visakhapatnam - 530 027. (Petitioner No.12 in W.P)
8. M.V.S. Subramanyeswara Rao, S/o M.V. Satyanarayana Moorthy, Aged 72 years, Assistant Manager (Retd.) R/o Flat No. 106, Muruthi Heights New Maruthi Nagar, Near Maruthi Nagar Community Hall, Kothapeta, Disshuknagar, Hyderabad - 500 063, (Petitioner No.13 in W.P)

9. S.C. Ranadheer Singh, S/o Late S.C. Seetharam Singh, Aged 71 years, Asst. Stores Officer (Retd.) R/o 24-355/1, Bharat Nagar, C.G. Palli Post Chittoor - 517 002. (Petitioner No.18 in W.P)
10. P. Harinadh Babu, S/o Sri P. Ramakrishnaiah, Aged 69 years, Assistant Manager (Retd.) R/o Flat No. 201, Sai Chitti Residency Kattasubbarao Street, Narasimha Rao Peta, Eluru, West Godavari District - 534 006. (Petitioner No.20 in W.P)
11. Potharaju Trimurthulu, S/o Sri Satyanarayana, Aged 72 years, Incharge Manager (Accounts) (Retd.) R/o H.No.14-1-90/151, Gayatri Nagar Near Borabonda, Hyderabad - 500 018. (Petitioner No.21 in W.P)
12. Kondraju Narayana Rao, S/o Sri K.V. Ramanaiah, Aged 71 years, Assistant Manager (Retd.) R/o D.No.4/762B, Kodandaramapuram Near Venkaiahswamy Temple, Usman Sahebpet Nellore - 524 002. (Petitioner No.23 in W.P)
13. S.D.R. Narasimha Rao, S/o Sri S. Pullaiah, Aged 73 years, Accounts Officer (Retd.) R/o D.No.4-329, Sri Sai Towers, Opp. Krishna Residency, near Divya Digital Shoppe D.C.C. Bank Road, Malikipuram, East Godavari District - 533 253. (Petitioner No.24 in W.P)
14. B. Eswaraiah, S/o Sri B. Krishnaiah, Aged 73 years, Asst. Stores Officer (Retd.) R/o 19-14-3, Ragavendra Nagar, 1st Cross Kesrayana Gunta, Tirupati - 517 501 Chittoor District, A.P. (Petitioner No.25 in W.P)
15. T.S. Prasad, S/o T. Veerabhadrayya, Aged 75 years, Incharge Manager (Accounts) (Retd.) R/o Flat No. 401, TVB Enclave, Street No.10 Himayath Nagar, Hyderabad - 500 029. (Petitioner No.26 in W.P)
16. Ch. Poshanna, S/o Sri Satyanna, Aged 71 years, Stores Officer (Retd.) R/o H.No.1-151/1, Near Water Tank Borgan (Post), Nizamabad. (Petitioner No.29 in W.P)

...Petitioners/Petitioners

AND

Sri. Chevuru Hari Kiran, Telangana State Beverages Corporation Limited Rep. by its Managing Director, Prohibition and Excise Complex, Abkari Bhavan, Mojamjahi Road, Nampally, Hyderabad, Telangana State. (Respondent No.4 in W.P).

...Contemnors/Respondents

Counsel for the Petitioners: Sri K. Ram Reddy

Counsel for the Respondent: None Appeared

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

CONTEMPT CASE No.3257 of 2026

Dated:23.07.2026

Between:

N.Nagaraju,
S/o. Sri N.Rama Rao, Aged 70 years,
General Manager (Retd.),
R/o.D.No.7-69/2, Velampeta, Ganapuvaram – 534 198,
West Godavari District,
and 15 others.

...Petitioners

and

Sri Chevuru Hari Kiran,
Telangana State Beverages Corporation Limited,
Rep. by its Managing Director, Prohibition & Excise Complex,
Abkari Bhavan, Mojamjahi Road, Nampally,
Hyderabad, Telangana State.

...Respondent

ORDER:

Learned counsel Sri K.Ram Reddy appears for the petitioner.

2. In compliance of the order dated 27.11.2025 passed in
W.P.No.3391 of 2017, the respondent has passed a resolution on

10.03.2026, which, according to the petitioners, does not comply with the directions of this court, specifically, as no clarification or guidelines have been sought for from respondent No.2 in the writ petition as was directed by this court.

3. Paragraphs 5 and 6 of the order under offence is quoted hereunder:

"5. In view of the aforesaid submissions and the limited facts relevant for disposing of the writ petition, at this stage, we direct respondent No.4 in particular to take a decision on the question of extension of the benefits of Non-contributory Group Superannuation Scheme to the petitioners vide circular dated 27.02.2015 within a period of four months from the date of receipt of a copy of this order. Needless to say that any correspondence or instructions from the parent Revenue Excise Department if required also be undertaken during the same period. Respondent No.2 is directed to furnish the requisite clarification or the guidelines if required by respondent No.4 in taking a decision on the aforesaid issue within the same time.

6. The petitioners are directed to place a copy of the writ proceedings which contains their case and supporting documents for facilitating such decision by respondent No.4 as directed above. We, however, make it clear that this Court has not made any comments on the merits of the case of the petitioners. Needless to say that if the petitioners are aggrieved by any such resolution, it would be open for them to raise their grievance in an appropriate proceeding in accordance with law."

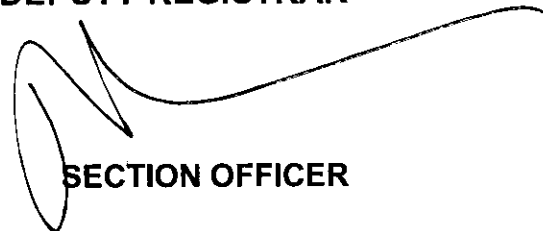
4. From a perusal of the aforesaid order, it does not appear that there was a mandatory direction upon the respondent herein to seek clarification. In fact, it was clarified that such correspondence from the parent Revenue Excise Department could be undertaken if required. In the contempt jurisdiction, the merits of the decision cannot be gone into.

5. Therefore, we do not find any deliberate violation of the order of this court being made out. Petitioners are at liberty to assail it in an appropriate proceeding, if aggrieved.

6. The contempt case is accordingly dismissed.

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**SD/- MOHD.ISMAIL
DEPUTY REGISTRAR**


SECTION OFFICER

To,

1. One CC to Sri K. Ram Reddy, Advocate [OPUC]
2. Two CD Copies
KAM/KA

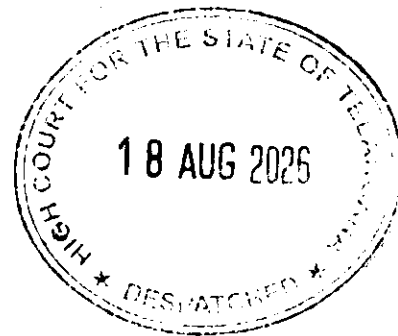


HIGH COURT

DATED: 23/07/2026

ORDER

CC.No.3257 of 2026



**DISMISSING THE
CONTMEPT CASE**

Cont
4/8/26